

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 72 of 2020**

**IN THE MATTER OF:**

**M/s. Sark Infraprojects Pvt. Ltd.**

**...Appellant**

**Versus**

**Registrar of Companies, West Bengal**

**...Respondent**

**Present:**

**For Appellant: Mr. Jai Anant Dehadrai, Mr. Harshit Goel and  
Mr. Arnav Sinha, Advocates.**

**For Respondent: Mr. Sanjib Kumar Mohanty (For RoC)**

**O R D E R**  
**(Virtual Mode)**

**18.02.2021** Mr. Sanjib Kumar Mohanty, Advocate submits that time may be given to file Vakalatnama and Reply of Respondent. Learned Counsel may do needful within two weeks. Reply-Affidavit may be filed along with Vakalatnama in three weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **01<sup>st</sup> April, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**